

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 72 of 2020

IN THE MATTER OF:

Mrs. Pratibha Devchand Shah **...Appellant**

Vs.

Good Value Financial Services Pvt. Ltd. **...Respondent**

Present: For Appellant: - Mr. Arun Kathpalia, Senior Advocate with Mr. Aman Gandhi, Mr. Dharav Shah, Mr. Abhishek Sharma, Ms. Diksha Gupta and Mr. Kauser Husain, Advocates.

O R D E R

16.01.2020— The question arises for consideration in this appeal as to whether on the death of the main allottee (Late Mr. Devchand Mulji Shah), the Appellant (Widow) Mrs. Pratibha Devchand Shah can be treated to be “allottee” for initiation of proceeding under Section 7 of the Insolvency and Bankruptcy Code, 2016.

We intend to hear on the issue before issuance of notice to the Respondent, the application under Section 7 having already rejected.

Post the case ‘for admission (fresh case)’ on 21st January, 2020.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/RR